

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511
IB-71/ND/2022
IA-5802/2023

IN THE MATTER OF:

Noble Cooperative Bank Ltd

Vs.

Mr. Vivek Prakash

....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 10.11.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-5802/2023:-

This is an application filed under Section 60(5) read with Rule 11 of NCLT Rules, 2016 seeking impleadment of the Applicant/RP as Respondent in IA-5147/2023 in IB-71/ND/2022. Heard Ld. Counsel for the Applicant. This Adjudicating Authority vide order dated 27.09.2023 passed in IA-5147/2023 has directed that reply on behalf of the RP (which is Applicant in the present application) be also brought on record. Ld. Counsel submitted that since the Applicant/RP is not a party in the IA, they are not in a position to upload their reply. In view of this, Applicant/RP is impleaded as Respondent No-2 in IA-5147/2023 in IB-71/ND/2022. Parties may amend the memo of parties accordingly. Since, we have already passed the order directing RP to file its reply in IA-5147/2023, Registry shall accept the reply filed by the RP in IA-5147/2023. With these observations, **the present IA is disposed off.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**